

(21)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/21/IB/2018

PETITION NUMBER : CP/468/IB/2017

NAME OF THE APPLICANT : G.V RAVIKUMAR (RP)

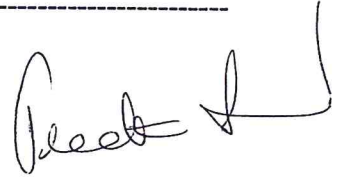
NAME OF THE RESPONDENT : SHARK DYEING & 2 ORS

UNDER SECTION : 60

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. Preeti S. Arasu Counsel for  
for Rajasopal & Raghunathan R2 & R3



2. GURU DHANANSAI  
HYNUL FATIHA

Counsel for  
R1



**ORDER**

Counsel for the Applicant present. Counsel for the R1 present. Counsel for R2 & 3 present. Last opportunity is given for filing Counter in the matter, with a direction that the same shall be filed before the next date of hearing by giving a copy to the other side. The matter is posted for arguments.

The Liquidator has filed a Memo seeking a direction to local authorities to provide protection to the Liquidator and his staff to discharge their duties under the I&B Code, 2016, in order to take control and possession of the assets of the Respondent Company as per Section 35 of the Code. Counsel representing the promoter-cum-Directors prayed for time to file the counter. At request time is enlarged. In the meantime, as per his undertaking, he is directed to give a suitable directions to the Promoter-cum-Directors not to obstruct the Liquidator and his staff in relation to the performance of his duties. Put up on **08.02.2018 at 10.30 AM.**

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(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)